

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2816
ANSWERED ON:30.07.2014
CONSTRUCTION ACTIVITIES IN TIGER RESERVES
George Shri (Adv.) Joice

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether there are reports/complaints about construction activities in Tiger Reserves and Wildlife Sanctuaries using concrete, steel etc. without obtaining due permission/ clearance from the competent authority;
- (b) if so, the details thereof, State and sanctuary-wise including Kerala;
- (c) whether any action has been taken in the matter of such illegal constructions and if so, the details thereof, case-wise; and
- (d) the details of the existing monitoring/supervisory mechanism in place by the National Tiger Conservation Authority in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR):

- (a), (b) & (c) The details of reports / complaints regarding construction activities in tiger reserves of States, including Kerala, as received from various quarters during the years 2013 and 2014, are at Annexure-I.
- (d) The day to day management and field interventions in a National Park / Wildlife Sanctuary / Tiger Reserve, interalia, including construction activities towards wildlife management fall in the domain of the Chief Wildlife Warden of a State vis-À-vis the provisions of the Wildlife (Protection) Act, 1972. In the case of tiger reserves, the National Tiger Conservation Authority (NTCA) also monitors through its Regional Offices, specially constituted Committees and supervisory visits of officials from the Headquarters, as and when required.